

**Central Administrative Tribunal
Principal Bench, New Delhi**

M.A. No. 294/2018

In

OA 1199/2017

New Delhi this the 01st day of February, 2018

Hon'ble Sh. Raj Vir Sharma, Member (J)

1. Virender Kumar Sharma, Principal (Retd.) 'A'
Aged About 69 years,
S/o Late Sh. Devi Ram,
R/o C-12, Mahindra Park, Pankha Road,
New Delhi-110059
2. Mrs. Rita Sachdeva, TGT (Retd.) 'B'
Aged About 64 years,
W/o Brig. (Retd.) V.P. Sachdeva,
R/o 1135, Sec-37, Arun Vihar,
Opposite Noida Golf Club,
Noida-201303, U.P.
3. Mrs. Tanuja Samal, Principal (Retd.) 'A'
Aged About 64 years,
W/o Sh. C.S. Salmal,
R/o CA-193, Sec-I, Salt Lake,
Kolkata .. Applicants

(By Advocate: Sh. M.K. Bhardwaj)

Versus

1. The Chairman,
Kendriya Vidyalaya Sangathan,
O/o Hon'ble Minister of HRD,
Shastri Bhawan, New Delhi.
2. Kendriya Vidyalaya Sangathan,
Through its Commissioner,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110016
3. The Secretary,
Department of Expenditure
Ministry of Finance, North Block
New Delhi. .. Respondents

(By Advocate: Sh. S. Rajappa)

ORDER (ORAL)

Heard the learned counsel for the parties. Learned counsel, Sh. S. Rajappa appearing for respondents has no objection to this M.A. No. 294/2018.

2. I have perused the record. M.A. No. 294/2018 is allowed and this OA is disposed of with a direction to the respondents to consider the case of the applicants in the light of order dated 06.01.2017 passed in O.A. No. 3084/2015, order dated 19.09.2016 passed in O.A. No. 3112/2013 and order dated 08.11.2016 passed in O.A. No. 2073/2014. The respondents shall take a final decision in their cases within 90 days from the date of receipt of a copy of this order and if the applicants are found to be entitled, the benefit of GPF Pension Scheme may be granted to them, in accordance with law. If not, the respondents shall pass a speaking and reasoned order with intimation to the applicants within the said 90 days period. O.A. is disposed of accordingly.

**(Raj Vir Sharma)
Member (J)**

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